

AR (Gen. Sec.)

21-11-25

RAJASTHAN HIGH COURT, JODHPUR

:: STANDING ORDER ::

No.: 25/S.O./2025

Date : 20.11.2025

It has been observed that when the Hon'ble High Court directs parties to deposit certain amounts, payments are generally made through Demand Drafts. Since the validity of such drafts is limited to three months and many drafts expire before encashment. This results in unnecessary delays, as expired drafts must be returned to the depositor for revalidation, thereby postponing the transfer of funds to the recipient.

To streamline the payment process; mitigate risks associated with expired drafts and to ensure timely, secure, and direct transfer of funds, the following procedure shall be adopted henceforth:

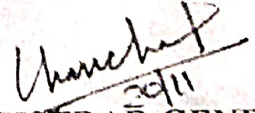
1. In Case:- Recipient Present in Court:

- In Cases where the recipient is present before the Hon'ble Court, the recipient should be directed to provide their bank details, including account number, IFSC, and MICR code. The party responsible for the payment should then be instructed to deposit the ordered amount directly into the recipient's account through NEFT/RTGS. This method ensures an efficient and secure transaction without the risk of expired drafts.

2. In Case:- Recipient Not Present in Court:

- In situations where the recipient is not present in court, the Registrar Judicial may issue a notice to the recipient to appear in court and present their bank details. Upon the recipient's appearance, the necessary bank details can be collected to facilitate the transfer of the amount via NEFT/RTGS.

BY ORDER


20/11
REGISTRAR GENERAL

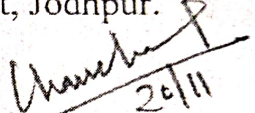
No. GEN/XV/141/2024/1960

Date : 20.11.2025

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. Private Secretary to all the Hon'ble Judges to place the same before His Lordship for kind perusal.
3. The Registrar (Admn.), Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
4. All the Registrars / O.S.D., Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.

5. Registrar-cum-C.P.C., Rajasthan High Court Bench Jaipur with the request to upload the same on the official website of Rajasthan High Court.
6. Registrar (Judicial), Rajasthan High Court Jodhpur/ Jaipur Bench, Jaipur for compliance.
7. The Director, Rajasthan State Judicial Academy, Jodhpur.
8. All Joint Registrars /Deputy Registrars /Assistant Registrars/ A.O.J., Rajasthan High Court Jodhpur / Jaipur Bench, Jaipur.
9. Advocate General, Rajasthan, Jaipur.
10. All the Additional Advocates General, Rajasthan, Jodhpur / Jaipur.
11. All the Government Advocates, Jodhpur / Jaipur.
12. Secretary, Bar Council of Rajasthan, Jodhpur.
13. President, Rajasthan High Court Advocate's Association, Jodhpur.
14. President, Rajasthan High Court Lawyer's Association, Jodhpur.
15. President, Rajasthan High Court Bar Association, Jaipur.
16. President, the Jaipur Bar Association, Jaipur.
17. A.O.J. General Section, Rajasthan High Court, Jodhpur.


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